

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 990 of 2020

IN THE MATTER OF:

Shree Pathalogy Laboratory **....Appellant**

Vs

Bigdream Ventures Pvt. Ltd. **....Respondent**

Present:

**For Appellant: Mr. Tarun Arora (CA), Mr. Chaitanya Chavan,
Advocate.**

For Respondent:

ORDER
(Through Virtual Mode)

02.03.2021: Despite awaiting appearance of Respondent on 16th February, 2021, there is no representation on its behalf even today. Respondent is accordingly set ex-parte. Let the Appellant file short written submissions, not exceeding three pages, supported by relevant judgments.

Post the appeal 'for hearing' before Court No. IV on **6th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc